

संचालनालय स्वास्थ्य सेवाएं

मध्य प्रदेश

क्रमांक/अस्प.प्रशा. / 2020 / 23

भोपाल दिनांक - 04/05/2020

प्रति,

समस्त मुख्य चिकित्सा एवं स्वास्थ्य अधिकारी
समस्त सिविल सर्जन सह मुख्य अस्पताल अधीक्षक
मध्य प्रदेश।

विषय - प्रदेश के निजी एवं शासकीय चिकित्सालयों में डायलिसिस सेवाओं की निरंतर प्रदायगी बावत।

संदर्भ - 1. अपर सचिव एवं मिशन निदेशक (एनएचएम) द्वारा प्रेषित पत्र क्रमांक डीओ नंबर Z - 28015/30/2020- NRHM 1 दिनांक 28 अप्रैल 2020

2. संचालनालय स्वास्थ्य सेवाएं मध्य प्रदेश द्वारा जारी पत्र क्रमांक /अस्पताल प्रशासन /2020/ 532 दिनांक 15 अप्रैल 2020

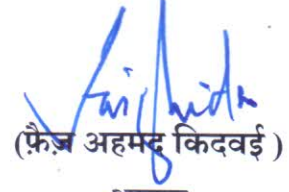
उपरोक्त विषयांतर्गत लेख है की लोक स्वास्थ्य एवं परिवार कल्याण भारत सरकार द्वारा संदर्भित पत्र क्रमांक द्वारा अवगत कराया गया है की वर्तमान में कई प्रदेशों के चिकित्सालयों, विशेषकर निजी चिकित्सालयों में नियमित डायलिसिस सेवाएँ प्रदान नहीं की जा रही है। इसके मुख्य कारणों में शासन द्वारा कुछ निजी चिकित्सालयों का समर्पित कोविड अस्पताल के रूप में चिन्हांकन अथवा Non - COVID चिकित्सालयों में रोगियों द्वारा COVID - 19 के संक्रामण का भय सम्मिलित है। चूंकि डायलिसिस द्वारा उपचारित रोगियों को डायलिसिस सेवाओं की निरंतर आवश्यकता होती है एवं ऐसा न होने पर रोगी की स्थिति गंभीर हो सकती है अतः ऐसी स्थिति में डायलिसिस सेवाओं की निरंतर उपलब्धता सुनिश्चित किया जाना अति आवश्यक है।

आपको निर्देशित किया जाता है की इस संबंध में निम्न आवश्यक कार्यवाही की जाना सुनिश्चित करें -

1. यह सुनिश्चित किया जाए की आपके अधीनस्थ निजी एवं शासकीय चिकित्सालय जो COVID संबन्धित सेवाएँ देने के लिए चिह्नित नहीं है, ऐसे समस्त निजी एवं शासकीय चिकित्सालयों में डायलिसिस सेवाएँ सुचारु रूप से संचालित हो एवं रोगियों को सुगमता से उपलब्ध हों।
2. यदि कोई शासकीय अथवा निजी चिकित्सालय COVID संबन्धित सेवाएँ प्रदान करने हेतु शासन द्वारा अनुबन्धित किया गया हो, इस स्थिति में Non-COVID रोगियों के लिए समीपस्थ चिकित्सालय जहां डायलिसिस सेवाएँ उपलब्ध हो को चिह्नित किया जाएँ। ऐसे केन्द्रों तक डायलिसिस सेवाओं की उपलब्धता एवं रोगियों के आवागमन हेतु स्थानीय स्तर पर Not for Profit / निजी संगठनों की सहायता ली जा सकती है।
3. कुछ COVID-19 संक्रमित रोगियों को भी डायलिसिस सेवाओं की आवश्यकता पड़ सकती है। ऐसे रोगियों को समर्पित COVID-19 चिकित्सालयों में संचालित डायलिसिस केंद्र में सेवाएँ प्रदान की जाएँ।
4. जिला मुख्यालय पर स्थित Call-Center पर डायलिसिस केन्द्रों के बंद होने की शिकायत प्राप्त होने पर नियमानुसार त्वरित कार्यवाही सुनिश्चित की जाए।

5. संचालनालय स्वास्थ्य सेवाएं मध्य प्रदेश द्वारा जारी पत्र क्रमांक /अस्पताल प्रशासन /2020/ 532 दिनांक 15 अप्रैल 2020 के अनुसार COVID-19 रोगियों को डायलिसिस सेवाएं प्रदान करने के संबंध में आवश्यक कार्यवाही सुनिश्चित करें।

(संलग्न - संदर्भित पत्र)


(फ़ैज़ अहमद किदवाई)
आयुक्त

संचालनालय स्वास्थ्य सेवाएं
मध्य प्रदेश

भोपाल दिनांक - 04/05/2020

क्रमांक/अस्प.प्रशा. / 2020 / 24

प्रतिलिपि - सूचनार्थ

1. प्रमुख सचिव , लोक स्वास्थ्य एवं परिवार कल्याण विभाग भोपाल मध्य प्रदेश।
2. मिशन संचालक , राष्ट्रिय स्वास्थ्य मिशन मध्य प्रदेश।
3. क्षेत्रीय संचालक समस्त संभाग , मध्य प्रदेश।
4. समस्त कलेक्टर , मध्य प्रदेश।


आयुक्त

संचालनालय स्वास्थ्य सेवाएं
मध्यप्रदेश



क्र. 59 / अ.मु.स. / 30.04.2020
 आवक दिनांक 30.04.2020
 जावक दिनांक 30.04.2020

वन्दना गुरनानी, भा.प्र.से.
Vandana Gurnani, I.A.S.
 अपर सचिव एवं मिशन निदेशक (रा.स्वा.मि.)
 Additional Secretary & Mission Director (NHM)

भारत सरकार
 स्वास्थ्य एवं परिवार कल्याण मंत्रालय
 निर्माण भवन, नई दिल्ली - 110011
 Government of India
 Ministry of Health & Family Welfare
 Nirman Bhavan, New Delhi - 110011

Dear Colleagues,

D.O No.Z-28015/30/2020-NRHM-1
 Date: 28th April, 2020

Please refer to my D.O. letter dated 10th April, 2020, regarding need to facilitate access of patients requiring dialysis to the concerned health facilities. Subsequently, a Guidance Note on Enabling Delivery of Essential Health Services during COVID-19 outbreak has also been prepared and placed on the website of the Ministry(<https://www.mohfw.gov.in/pdf/EssentialservicesduringCOVID19updated0411201.pdf>). This guidance note seeks to ensure that while focusing on COVID 19 related activities, essential health services are continued in order to maintain people's trust in the health system and to deliver essential health services. The note inter alia provides that health facilities /blocks of such health facilities which are not designated for providing COVID-19 related services will continue to provide essential non- COVID-19 services. It further provides that States could also involve not-for-profit / private sector in provision of non-COVID essential services, particularly for secondary and tertiary care, where public sector capacity needs to be supplemented. States could develop a phased engagement with not-for-profit and private sector if existing public health facilities are converted into fever clinics / COVID Care Centres / dedicated COVID Health Centres or Dedicated COVID Hospitals. With regard to dialysis and cancer treatment services, the guidance note specifically provides that States/UTs should ensure uninterrupted availability of these services.

30 APR 2020
 Health Comm.

*Dr (HSA)
 Please examine & put
 up a comparative report
 7
 4/5*

Contd...P/2



48MP AI QUAD CAMERA
 Shot by Food&Walls

स्वास्थ्य भारत-स्वस्थ भारत
 Tel. : 011-23061393 Telefax : 011-23061398 E-mail : vandana.g@ias.nic.in

2020/05/04 15:40

Scanned with CamScanner

D.O No.Z-28015/30/2020-NAHM-1
Date: 28th April 2020

2. In this regard, I would like to draw your attention to certain reports received in this Ministry about many dialysis centres, especially those in the private sector, having stopped providing routine dialysis services to their regular patients either on account of the hospital being requisitioned by the State/UT Govt. as standalone COVID-19 treatment centre or hesitation in such centres to undertake dialysis for the fear of contracting COVID-19. You will appreciate that for patients on dialysis regular dialysis is critical for saving their lives and it cannot be postponed. Therefore, it needs to be ensured that all the existing dialysis centres continue to be functional and provide dialysis services.

3. Accordingly, I would request you to please ensure the following:

- i. The dialysis centres in all the health facilities, public or private, which are not designated for providing COVID related services should continue to function in an uninterrupted manner so that the patients availing dialysis services from these Centres do not face any hardship.
- ii. If any public or private health facility is designated for providing COVID related services exclusively and has started admitting COVID cases, all the patients availing dialysis service from such facilities should be mapped to the nearest functional dialysis centre as an alternate, and the State Government should facilitate transport of such patients to the alternate centre. States/UTs should also involve not-for-profit / private sector in provision of dialysis services, where public sector capacity needs to be supplemented.
- iii. States/UTs may also hire nephrologists on contract, if need be, to provide uninterrupted dialysis services in public dialysis facilities.
- iv. Many of the COVID 19 patients may also be on regular dialysis. Such patients should be admitted at dedicated COVID- 19 treatment at facilities with functional dialysis centres.
- v. Helplines set up by the States/UTs should receive grievances regarding closure of dialysis centres or denial of services, and ensure its quick resolution. The Helpline staff should be trained to respond to queries pertaining to dialysis services and also have complete database of facilities where patients can be sent for dialysis.

Contd...P/3

